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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No.1029/99

New Delhi: Dated this the 19 day of November, 1999.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

1. J.K.Mehta S/o Late Shri Rattan Chand,
2. Shri A.K.Bajpai S/o Late Shri L.N.Bajpai,
3. Shri S.Dutta S/o Late Shri B.K.Dutta.
4. Shri Suresh Sharma S/o Shri J.N.Sharma

AND 25 others, as per memo of parties.

all working in the Office of Chief Engineer(RTE)
 AIR and Doordarshan, 148, Ring Road, IP Estate,
 New Delhi Applicants.

(By Advocate: Shri S.K.Rungta)

Versus

1. Ministry of Information & Broadcasting,
 through its Secretary, Shastri Bhawan,
 New Delhi.
2. D.G.AIR Cadre Controller), Akashwani Bhawan,
 New Delhi.
3. Department of Personnel and Training through
 its Secretary,
 North Block,
 New Delhi.
4. Ministry of Finance,
 through its Secretary,
 Expenditure,
 Ministry of Finance,
 North Block,
 New Delhi.

..... Respondents.

(BY ADVOCATE: Shri D.S.Mahendru.)

ORDERHON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Applicants seek a direction to consider and promote them to the Jr. Admin. Grade Scale of Rs.14300-18300 w.e.f. 1.1.96 and as and when they complete 13 years in Grade 'A' service, or alternatively to grant them non-functioning Jr. Admin. grade scale of Rs.12000-16500 in

terms of Gazette Notification No.385 dated 30.9.97 w.e.f. 1.1.96 as and when they complete 13 years in Grade 'A' service and pay the arrears till applicants are actually promoted to the functional grade of Rs.14300-18300.

2. We have heard applicants' counsel Shri Rungta and respondents' counsel Shri Mahendru.

3. Admittedly applicants belong to the Indian Broadcasting Engineering Service which is one of the organised Group 'A' Engineering services, recruitment to which is made through the combined Engineering Service Exam conducted by UPSC.

4. Admittedly the claim of applicants as contained in para 1 above, stems from the 5th Pay Commission recommendations. Respondents point out in para 5 of their reply that these recommendations have to be examined in all their implications as a total package and cannot be considered in isolation. They state that Govt. is already seized of the various issues involved in the implementation of these recommendations, and such decisions ^{as} are finally arrived at, will be notified in due course and then will be equally applicable to relevant posts in I.B.(Eng.) Service.

5. As respondents are already seized of the matter, we hold that some time should be given to them to take a final decision.

6. Accordingly this OA is disposed of calling upon respondents to take a final decision in the matter as expeditiously as possible, and preferably

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within 6 months from the date of receipt of a copy
of this order. No costs.

Lakshmi

(MRS. LAKSHMI SWAMINATHAN)
MEMBER(J)

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(S. R. ADIGE)
VICE CHAIRMAN(A).

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